

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 350/00343/2016

Date of Order: 01.06.2016.

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Prasanta Tudu & Ors.
Vs.
Income Tax

For the Applicant : Mr. S. Mukherjee, Counsel

For the Respondents : Mr. R. Roychowdhury, Counsel

O R D E R (Oral)

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. The counsels were heard and materials on record were perused.
3. This application has been filed seeking the following relief, interalia:

"8. To direct the respondents to consider the case of your applicants for sanctioning settlement dues service benefits and minor son's family pension of the deceased and P.F. and other service benefits with effect from the death of date of their father died on 24.03.2006 of Late Kalipada Tudu, Ex-A.O. & D.D.O/C.I.T.(A)- XV."
4. During the course of hearing learned counsel for respondents very fairly submitted that the arrears of the family pension in favour of applicant no. 1, the elder son of the deceased employee, has been released but the applicant no. 2, the second son and 3, the younger son of deceased are yet to get their arrears of family pension. The amount of Group Insurance to be paid to the three brothers has been assessed, the sanction order shall be re-submitted within one week and payments shall be released latest by 6 weeks from this date.
5. Learned counsel for respondents also assured that arrears of family pension of 2nd and 3rd brothers would be released as expeditiously as possible.

6. In view of such admitted position, the OA is disposed of with a direction upon the respondents to release the arrears of family pension of 2nd and 3rd brothers as expeditiously as possible preferably by 4 weeks. In regard of Group Insurance money, the same shall be released latest by 6 weeks.
7. However, as admittedly there is no impediment in regard to grant of family pension to the youngest brother, who will receive the payments till 13.01.2018, the same should be started immediately.
8. OA is accordingly disposed of with the consent of the parties.

(Bidisha Banerjee)
Member (J)

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